



CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 171/TL/2022

Dated 2.8.2022

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by Rajgarh Transmission Limited, 2nd Floor, Novus Tower, Plot No. 18, Sector-18, Gurugram, Haryana-122015 to establish "Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 MW) SEZ in Madhya Pradesh (hereinafter referred to as "Project") on Build, Own, Operate and Maintain (BOOM) basis comprising of the following elements:

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	Establishment of 400/220 kV, 3x500 MVA at Pachora SEZ PP with 420 kV (125 MVAR) bus reactor 400/220 kV, 500 MVA ICT – 3 nos. 400 kV ICT bays – 3 nos. 220 kV ICT bays – 3 nos. 400 kV line bays – 2 nos. 220 kV line bays – 6 nos. (4 nos. for Agar & Shajapur solar park Interconnection & 2 nos. for other RE projects) 125 MVar, 420 kV reactor-1 no. 420 kV reactor bay – 1 no. 220kV Bus coupler bay- 1 no. 220kV Transfer Bus Coupler (TBC) bay - 1 no. Future provisions: Space for 400/220kV ICTs along with bays: 6 nos. 400kV line bays: 8 nos. 220kV line bays: 9 nos 420kV bus reactor along with bays: 1 no 220kV Bus sectionalizer bay: 2 nos. (One no. bay for each Main Bus)	18 Months
2.	Pachora SEZ PP -Bhopal (Sterlite) 400 kV D/c line (Quad/HTLS) (with minimum capacity of 2100 MVA/ckt at nominal voltage) along with 80MVAR switchable line reactors with 400 ohms NGR on each circuit at Pachora end Switchable line Reactors (at Pachora end) –420 kV, 2x80MVar Line reactor bays (at Pachora) – 2 nos.	
3.	2 no. of 400 kV line bays at Bhopal (Sterlite) for Pachora SEZ PP-Bhopal (Sterlite) 400 kV D/c line (Quad/HTLS) (with minimum capacity of 2100 MVA/ckt at nominal voltage)	

"Note:

- (i) M/s BDTCL (Bhopal Dhule Transmission Company Limited) to provide space for 2 no. of 400 kV line bays at Bhopal (Sterlite) for termination of Pachora SEZ PP -Bhopal (Sterlite) 400 kV D/c line.
- (ii) Space for future provisions for 400 kV line bays to be kept including the space for switchable line reactors.
- (iii) The implementation of the scheme to be taken up only after grant of LTA at Pachora P.S.
- (iv) The schedule of implementation of the scheme would be matching with schedule of RE developers or 18 months from the date of transfer of SPV whichever is later."

2. The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹408.19 million on the basis of the competitive bidding carried out by REC Power Development and Consultancy Limited in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.

3. The Central Transmission Utility of India Limited has recommended for grant of transmission licence to the applicant to establish the proposed transmission system.

4. Based on material available on record, the Commission has, vide order dated 2.8.2022 in Petition No. 171/TL/2022, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.

5. A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State transmission licence to Rajgarh Transmission Limited before the Commission can be accessed at the website www.grrtl.com or inspected by any person in the Commission's office by following the laid down procedure.

6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 22.8.2022 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

7. The application shall be taken up for further hearing by the Commission in due course. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

(Harpreet Singh Pruthi)
Secretary